

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)Diary No(s).34918/2024

(Arising out of impugned final judgment and order dated 24-04-2024
in CRA No.51/2024 passed by the High Court of Delhi at New Delhi)

JAMSHED ZAH00R PAUL

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

(IA No.195108/2024-CONDONATION OF DELAY IN FILING and IA
No.195107/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
and IA No.195112/2024-EXEMPTION FROM FILING O.T.)

Date : 09-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYANFor Petitioner(s) Mr. Nizam Pasha, Adv.
Mr. Ahmad Ibrahim, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Ms. Tamanna Pankaj, Adv.
Ms. Ayesha Zaidi, Adv.
Mr. Sidharth Kaushik, Adv.
Ms. Awstika Das, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the petitioner.
2. Delay condoned.
3. Issue notice essentially for the purpose of expediting
the trial, returnable on 17.09.2024.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR(PREETHI T.C.)
ASSISTANT REGISTRAR